

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 1074  
TO BE ANSWERED ON 02.12.2024**

**MINIMUM WAGE TO GIG WORKERS**

**1074. MS SAYANI GHOSH:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the details of total number of workers engaged in the gig economy as of now across the country;**
- (b) whether the Government has received any data from the State Governments on the minimum wage set by them under Minimum Wages Act, 1948 for unskilled, semi-skilled, skilled workers, non-matriculate, matriculate, graduate, and above graduate and if so, the details thereof, State-wise;**
- (c) whether the e-commerce platforms are required to comply with the provisions of the Minimum Wages Act, 1948 and the Code on Wages, 2019 and if so, the details thereof along with the reasons why many e-commerce platforms do not have any minimum wage policy;**
- (d) the steps taken by the Government to ensure local hourly minimum wage for gig workers; and**
- (e) the details of gig workers availing the benefit of Pradhan Mantri Shram Yogi Maan-Dhan Yojana during the last five years, State-wise?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SUSHRI SHOBHA KARANDLAJE)**

**(a) to (e): For the first time, the definition of 'gig workers' and 'platform workers' and provisions related to the same have been provided in the Code on Social Security, 2020 which has been enacted by the Parliament.**

**As per an estimation by NITI Aayog vide its report titled "India`s Booming Gig and Platform Economy" published in June 2022, the number of gig workers and platform workers in the country was 7.7 million in 2020-21 which is expected to rise to 23.5 million by 2029-30.**

**Contd..2/-**

**The Minimum Wages Act, 1948, provides for fixing minimum rates of wages in scheduled employments. The provisions of the Minimum Wages Act, 1948, have been rationalized and subsumed under the Code on Wages, 2019 and the components of minimum wages stipulated therein also provide for cost of living allowance. Further, the Code makes minimum wages universally applicable across employments and thus moves ahead from restrictive applicability of minimum wages limited to scheduled employments as provided for under the Minimum Wages Act, 1948.**

**The Government of India has introduced a pension scheme for unorganised workers namely Pradhan Mantri Shram Yogi Maandhan (PM-SYM) to ensure old age protection for unorganised workers including gig and platform workers. The scheme was launched in March, 2019.**

**The details of unorganized workers, including gig and platform workers, enrolled under PM-SYM scheme during the last five years, state-wise is annexed.**

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**ANNEXURE**

Annexure referred in reply to part (a) to (e) of Lok Sabha Unstarred Question No. 1074 for 02/12/2024.

State-wise enrollment under Pradhan Mantri Shram Yogi Maan-dhan (PM-SYM) scheme in the last five years

<b>State/UT</b>	<b>2019-20</b>	<b>2020-21</b>	<b>2021-22</b>	<b>2022-23</b>	<b>2023-24</b>
Andaman and Nicobar Islands	824	275	175	32	9
Andhra Pradesh	107289	5951	1567	17800	627
Arunachal Pradesh	1580	75	208	175	77
Assam	7559	3851	6352	10469	2843
Bihar	75342	13711	9294	10347	1891
Chandigarh	3208	52	89	12	12
Chhattisgarh	109245	3635	5033	16040	1759
Delhi	2664	579	1575	555	365
Goa	727	36	26	972	17
Gujarat	31047	1573	2419	16448	1837
Haryana	219807	16136	9946	3922	459
Himachal Pradesh	26045	1181	2659	3089	138
Jammu and Kashmir	26765	6555	3150	599	257
Jharkhand	28130	1989	1645	4820	507
Karnataka	52400	8366	16241	15534	4836
Kerala	2369	1121	1894	2984	224
Ladakh	559	9	7	4	3
Madhya Pradesh	37694	4719	7568	46102	2203
Maharashtra	51025	6819	6989	8905	4758
Manipur	1302	234	335	1488	151
Meghalaya	1178	792	411	2107	400
Mizoram	120	54	60	469	164
Nagaland	2525	736	138	91	35
Odisha	48240	8706	7097	12541	2267
Puducherry	299	79	73	1049	3760
Punjab	10912	1411	1544	22465	217
Rajasthan	37295	3090	2592	22053	14800
Sikkim	42	21	17	166	20
Tamil Nadu	13671	2131	2322	6426	1904
Telangana	17500	2270	1777	6525	688
Dadra and Nagar Haveli and Daman and Diu	574	37	21	20	43
Tripura	12176	3074	1338	1371	1854
Uttar Pradesh	138680	23964	13168	19211	10656
Uttarakhand	14558	1224	493	3757	544
West Bengal	24374	12336	20146	13946	5450

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